PROCEEDINGS

OF THE

LEGISLATIVE COUNCIL OF INDIA

Vol. I (1854 - 1855) and Conservancy of the Settlements of Prince of Wales' Island, Singapore, and Malacca: and the papers before the Legislative Council containing proposals for revising Acts X, XII, and XIII of 1852, relating to the Conservancy and Police of Calcutta: and to prepare such Bills as may be necessary with reference thereto.

Agreed to.

Mr. MALET moved that the Draft of an Act for the registration of Bomhay Coasting Vessels, and the correspondence relating thereto, he referred to the Select Committee on the projects of Law connected with the Marine Department.

Agreed to.

The Council adjourned.

Saturday, November 4, 1854.

PRESENT:

The Most Noblo the Governor General, President. Hon. Sir Lawrence Peel, Hon. Sir James Colvile, Hon. J. A. Dorin, A. J. M. Mills, Esq., Hon. Major Geal. Low, D. Eliott, Esq., Hon. J. P. Grant, A. Malot, Esq. and Hon, B. Peacock, C. Allen, Esq.

The following Message from the Most Noble the Governor General was brought by Mr. Dorin, and read:

MESSAGE No. 15.

The Governor General informs the Legislative Council that he has given his assent to the Act which was passed by them on the 28th October 1854, entitled " An Act for discontinuing the practice of issuing warrants for the payment of money from the Treasuries of the Collectors."

By Order of the Most Noble the Governor General.

C. ALLEN,

Offg. Sccy. to the Govt. of India.

FORT WILLIAM, The 3rd November 1854.

THE CLERK presented the following

A Petition of Joykissen Mookerjee and Rajkissen Mookerjee, zemindars and putneedars, offering objections to certain provisions of the Bill "for the better supervision of Embankments."

Mr. MILLS moved that the Petition be printed and referred to the Select Committee on the Bill.

Agreed to.

A Petition of the same persons praying to be heard by Counsel in support of their Petition against the Bill.

MR. GRANT moved that the Petition be referred to the Standing Orders Committee.

Agreed to.

A Petition of certain Members of the Indigo Planters' Association against the Bill "for the more effectual suppression of affrays concerning the possession of property, and praying to be heard by Counsel in support of their Petition.

MR. MILLS moved that the Petition be printed and referred to the Select Committee

on the Bill.

Agreed to. THE CLERK reported a communication from the Secretary to the Government of India in the Home Department, forwarding a copy of a Despatch from the Court of Directors, dated the 23rd of August last, with enclosures, relating to the transportation of European Convicts from India to any British Colony, and suggesting that the Supreme Government, in concert with the Legislative Council, should devise some other punishment in lieu of it, with the remark that the Supreme Government is now in correspondence with the Judges of the Supreme Court and the Medical Board at Calcutta, on the subject of providing a good penitentiary in some healthy locality.

MR. GRANT gave notice that he would, on Saturday next, move that the Council do take into consideration the Petition of the British Indian Association, praying that the Meetings of the Council may be made

accessible to the public.

Mr. GRANT presented the Report of the Select Committee on the Bill "for the levy of Duties of Customs in the Arracan, Pegu, Martaban, and Tenasserim Provinces.

Sir JAMES COLVILE moved the third reading and passing of the Bill "for making better provision for the education of Male Minors subject to the superintendence of the Court of Wards."

Motion carried, and Bill certified accord-

ingly by the President.

Ordered that Mr. Allen carry the Act to the Most Noble the Governor General for his assent.

MR. MILLS moved the third reading and passing of the Bill "to amend the Law relating to the Nazim of Bengal."

Motion carried, and Bill certified accordingly by the President.

Ordered that Mr. Allen carry the Act to the Most Noble the Governor General for his assent.

The Council, on MR MILLS' motion, resolved itself into a Committee on the Bill "to continue the Commissioners for the improvement of the Town of Calcutta, pending the consideration of an Act to amend Act X of 1852."

The Bill having passed with the exception of a verbal amendment in Section II, was certified by the CHAIRMAN and reported to the Council on its resuming its sitting.

MR. MILLS moved suspension of so much of Standing Order No. LXXXIII as relates to giving notice of motion for the third reading of a Bill, and of Standing Order No. CXII, in order that the above Bill may be read a third time and passed.

Mr. ELIOTT seconded the motion.

The question being proposed, a debate

MR. MILLS having desired to withdraw the motion-THE PRESIDENT observed that the question thereon having been proposed, the motion could not be withdrawn without leave of the Council; and that such leave could be obtained only by a motion made by another Member in amendment of the original motion.

The question was then put and negatived. MR. MILLS gave notice that he would, on Saturday next, move that the said Bill be read a third time and passed.

SIR JAMES COLVILE moved that a Select Committee, consisting of Sir Lawrence Peel, General Low, Mr. Grant, Mr. Peacock, and the Mover, be appointed to report on the papers relating to the transportation of European Convicts reported this day by the Clerk, with instructions to prepare such measures as they may think necessary.

Agreed to.

The Council adjourned.

Saturday, November 11, 1854.

PRESENT ?

The Most Noble the Governor General, President. Hon. Sir Lawrence Peel, Hon. Sir James Colvile, A. J. M. Mills, Esq., D. Eliott, Esq., A Malet, Esq. and Hon. J. A. Dorin, Hon. Major Genl. Low, Hon. J. P. Grant, C. Allen, Esq. Hon. B. Peacock,

The following Messages from the Most Noble the Governor General were brought by GENERAL Low, and read :-

MESSAGE No. 16.

The Governor General informs the Legislative Council, that he has given his assent to the Act which was passed by them on the 4th November 1854, entitled "An Act for making better provision for the education of Male Minors subject to the superintendence of the Court of Wards."

By Order of the Most Noble the Governor General.

C. ALLEN,

Offg. Secy. to the Govt. of India.

FORT WILLIAM, The 10th November 1854.

MESSAGE No. 17.

The Governor General informs the Legislative Council, that he has given his assent to the Act which was passed by them on the 4th November 1854, entitled "An Act to amend the Law relating to the Nazim of Bengal."

By Order of the Most Noble the Go-

vernor General.

C. ALLEN,

Offg. Secy to the Govt. of India.

FORT WILLIAM, The 10th November 1854.

MR. GRANT gave notice that he would, on Saturday next, move the second reading of the Bill "for the regulation of Ports and Port-dues."

Mr. ELIOTT gave a similar notice of motion in respect to the Bill "for the warehousing of goods intended to be exported from Madras, and to facilitate mercantile dealings concerning goods ware-housed."

SIR LAWRENCE PEEL presented the Report of the Standing Orders Committee on the Petition of Joykissen Mookerjee and Rajkissen Mookerjee.

MR. MILLS gave notice that he would, on Saturday next, move the adoption of the

above Report.

Moved by the same that the Bill "to continue the Commissioners for the improvement of the Town of Calcutta, pending the consideration of an Act to amend Act X of 1852" be now read a third time and passed.